

**आयकर अपीलीय अधिकरण, इन्दौर न्यायपीठ, इन्दौर**

**IN THE INCOME TAX APPELLATE TRIBUNAL  
INDORE BENCH, INDORE**

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER  
AND  
SHRI MANISH BORAD, ACCOUNTANT MEMBER**

**ITA No.297/Ind/2018**

**Assessment Years: 2013-14, 2014-15,  
2015-16 & 2014-15(Qutrs-4,3,1 & 2) form  
Nos.24Q & 27EQ)**

Divisional Forest Officer Forest Campus, Navratan Bagh, Indore (Appellant)	<b><u>बनाम/</u></b> Vs.	DCIT-CPC-TDS, Ghaziabad  (Revenue)
TAN: BPLDO1379A		
Appellant by	None	
Revenue by	Shri K.G. Goyal, Sr. DR	
<b>Date of Hearing:</b>	<b>04.12.2019</b>	
<b>Date of Pronouncement:</b>	<b>04.12.2019</b>	

**आदेश / O R D E R**

**PER MANISH BORAD, A.M:**

This appeal at the instance of Assessee is directed against the order of Commissioner of Income Tax(Appeals)-II, Indore, (in short 'CIT'), dated 29.9.2017.

2. None appeared on behalf of the assessee. However, we find that there are four quarters involved in the present matter but the

assessee has inadvertently filed only single appeal which is not correct. Appeals for each of quarters should have been filed as AO passed four separate orders. Therefore, the present appeal is defective. Accordingly, present appeal is dismissed as unadmitted *in limine*. However, the assessee will be at liberty to file separate appeals for Quarter 4, Quarter-3, Quarter-1 & Quarter-2 respectively for assessment years 2013-14, 2014-15, 2015-16 & 2014-15. On receipt of the same, the registry is directed to put up the same before the Hon'ble Bench for further necessary orders.

3. In the result, the appeal of the assessee dismissed as unadmitted.

*Order was pronounced in the open court on 04.12.2019.*

Sd/-  
(KUL BHARAT)  
JUDICIAL MEMBER

Sd/-  
(MANISH BORAD)  
ACCOUNTANT MEMBER

Indore; दिनांक Dated : 04/12/2019

*Patel, P.S./नि.स.*

Copy to: Assessee/AO/Pr. CIT/ CIT (A)/ITAT (DR)/Guard file.

By order  
**Assistant Registrar**